

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.982/98

(28)
New Delhi, this the 14th day of November, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

ASI (Ex) Rajender Prasad No.641/D, S/O
Sh. Kishan, aged about 42 years,
presently posted as Volleyball Coach of
Delhi Police Team, 9th Bn. DAP, Pitam
Pura, Delhi.

...Applicant.

(By Advocate: Sh. Shankar Raju)

VERSUS

1. Union of India through its
Secretary, Ministry of Home
Affairs, North Block, New Delhi.
2. Commissioner of Police, Police Head
Quarters, I.P.Estate, MSO Building,
New Delhi.

...Respondents.

(By Advocate: Mrs. Sumedha Sharma)

O R D E R (ORAL)

By Hon'ble Shri S.A.T. Rizvi, Member (A):-

The applicant in this OA is aggrieved by the respondents' order dated 21.4.98 (Annexure A-1) by which he has been informed that the Screening Committee after examining the record of his achievements in various sports events after 10.12.86, found him not suitable for adhoc promotion to the rank of SI (Executive) on sports basis. Initially,, the applicant did not file a representation in the matter before the competent authority but subsequent to the filing of this OA, a representation has been filed by him which is presumed to be under consideration. His claim for adhoc promotion to the rank of SI arises from his performance in the field of sports and in particular, in the field of Volleyball. It is claimed that the applicant participated in the Volleyball match played between the USSR and India in New Delhi on 15.6.90, and a

certificate to this effect has been placed on record. The certificate has been granted by the Volleyball Federation of India. The standing orders relating to promotion on the ground of performance in the field of sports provide that in the cases of SI and Asstt.SI, the eligibility for promotion to the respective ranks of SI and ASI arises if the police officer concerned is selected to represent the country in a team event in international game. The learned counsel for the applicant has made out a case in favour of the applicant on the basis of these standing orders. The learned counsel for the respondents has raised the contention of the validity of the certificate granted by the Volleyball Federation of India in the sense that, according to her, the event in which the applicant participated and for which the said certificate has been granted, cannot be equated to an event forming part of the international game and on this ground, the learned counsel contends that the applicant has no case for promotion to the rank of SI. We have not come across any official definition of what constitutes "international games" and, therefore, have had recourse to the Chambers (20th Edition) dictionary in order to understand what the word "international" would mean in the circumstances of the case. According to the dictionary, the word "international" means "between nations or their representatives: transcending national limits; extending nations....." Going by the aforesaid definition, we have no hesitation in holding that the event in which the applicant took part and in respect of which the aforesaid certificate has been placed on record, was indeed an international event and should, therefore, qualify for the

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grant of adhoc promotion to him in terms of the standing orders just referred to.

2. We have already noted that the applicant's representation in the matter is under consideration with the respondents. In the peculiar circumstances of this case, therefore, we find it in order to dispose of this OA by directing the respondents to consider the matter in terms of the pending representation and pass a speaking and a reasoned order within a period of two months from the date of receipt of a copy of this order. We also direct the respondents to allow the applicant to state his case before the disposal of the representation. In the event of the applicant being found fit for the grant of adhoc promotion, all the consequential benefits will flow to him as per rules and law on the subject. There shall be no order as to costs.


(Ashok Agarwal)

Chairman


(S.A.T. Rizvi)

Member (A)

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